

displaced persons from Quetta (Baluchistan) in respect of non-listed moveable evacuee property;

(b) if so, the details of such property and the value of compensation claimed; and

(c) what action Government propose to take in the matter?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) No claims for compensation in respect of non-listed moveable evacuee property were invited from displaced persons. However, under the Indo-Pakistan Movable Property Agreement, lists of movable property lying with Custodians were to be exchanged between India and Pakistan as a prelude to the exchange of listed movables. The evacuee owners were given time upto 31st December, 1956, to apply for the restoration of articles not included in the lists received from Pakistan. The applications received were forwarded to the diplomatic representatives of India in Pakistan for taking up the matter with the authorities concerned in that country.

(b) Full particulars of such property and the value of articles are not available as they had not been indicated in a number of applications received from the owners

(c) The cases have been pursued with the Government of Pakistan with a view to their verification by the Pakistan Government. There is no scheme under contemplation for the payment of compensation for moveables left by evacuees in Pakistan as such claims are not susceptible of verification.

Border Incident

2384. Shri P. C. Boroah: Will the Prime Minister be pleased to state:

(a) whether it is a fact that East Pakistan riflemen fired at Indians on Murshidabad border in West Bengal on March 6 last and carried away a wounded Indian to Pakistan; and

(b) if so, what steps Government have taken to bring back the said Indian from Pakistan?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes, Sir. On the morning of 6th March, 1959, East Pakistan Riflemen fired several rounds on Indian nationals harvesting in their fields in Char Rajanagar of Raninagar P.S., district Murshidabad. Later on, three Pakistani nationals, armed with lathis and followed by four East Pakistan Riflemen, appeared on the scene and after assaulting Rati Kanta Mondal and Makhan Mondal, both Indian national, kidnapped the latter to Pakistan.

(b) The Government of India took up this question with the Government of Pakistan as well as with the Government of East Pakistan. The latter have promised to return Makhan Mondal and we are awaiting confirmation of his release from our Deputy High Commissioner, Dacca.

Development of Dandakaranya Area

2385. Shri Paulgrah: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of persons so far provided employment in the first phase of development of the Dandakaranya area;

(b) how many of them have been employed in the operation of road transport, distribution of consumer goods, dairy units, manufacture of bricks and tiles, reclamation of land, construction of project buildings, construction of roads, village construction, irrigation works and carpentary centres separately;

(c) whether any persons have been appointed as doctors, health assistants, teachers, petty shopkeepers, fishermen, administrative personnel of various categories, technicians and skilled workers; and

(d) if so, their number, occupation-wise and the States from which they have been recruited?